

IN THE NATIONAL COMPANY LAW TRIBUNAL; NEW DELHI
SPECIAL BENCH (COURT – II)

Item No. 224
4(ND)2014

IN THE MATTER OF:

Sh. Ashok Kumar Agarwal & Anr.

... Applicant/Petitioner

Versus

M/s. Karmyogi

...

Respondent

Under Section: 397/398 Comp. Act.

Order delivered on 21.05.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)**

**SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant :

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Ld. Counsels appearing for the parties jointly submitted that the talk between them regarding arriving at some settlement qua the controversy raised in the petition is in progress. Having submitted so, they prayed for an adjournment. At their request, the hearing is deferred to 23.07.2024.

**Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)**

**Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**